

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2350
ANSWERED ON:21.07.2009
DIRECTIVES ON ILLEGAL IMMIGRATION
Singh Shri Uday Pratap

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court has issued a directive to the Government regarding illegal immigration and infiltration; and
(b) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The Hon'ble Supreme Court, while addressing the problem of illegal immigrants from Bangladesh, has stated in their order dated 15.4.2009 that in view of the steps taken by the Union of India, no further orders are required except the direction to Union of India to take all possible steps to prevent illegal immigrants.

In order to check illegal infiltration from Bangladesh, the Government of India has adopted multi-pronged approach including the following:

- (i) Construction of border fencing, roads and flood lighting.
- (ii) Round the clock surveillance of the border by the Border Security Force.
- (iii) Setting up of 1185 Border Out Posts (BOPs) along Indo-Bangladesh border to reduce the inter BOP distance for effective border domination, of which 802 BOPs have already been established. Setting up of remaining 383 BOPs have been sanctioned.
- (iv) Induction of hi-tech surveillance equipment including night vision devices.

Central government is vested with the powers to deport a foreign national under section 3(2) (c) of the Foreigners Act, 1946. These powers to detect and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. The procedure for the detection and deportations of illegal Bangladeshi immigrants has also been set out and circulated to State Governments/UT Administrations. The detection and deportation of illegal Bangladeshi immigrants is a continuous on-going process.